

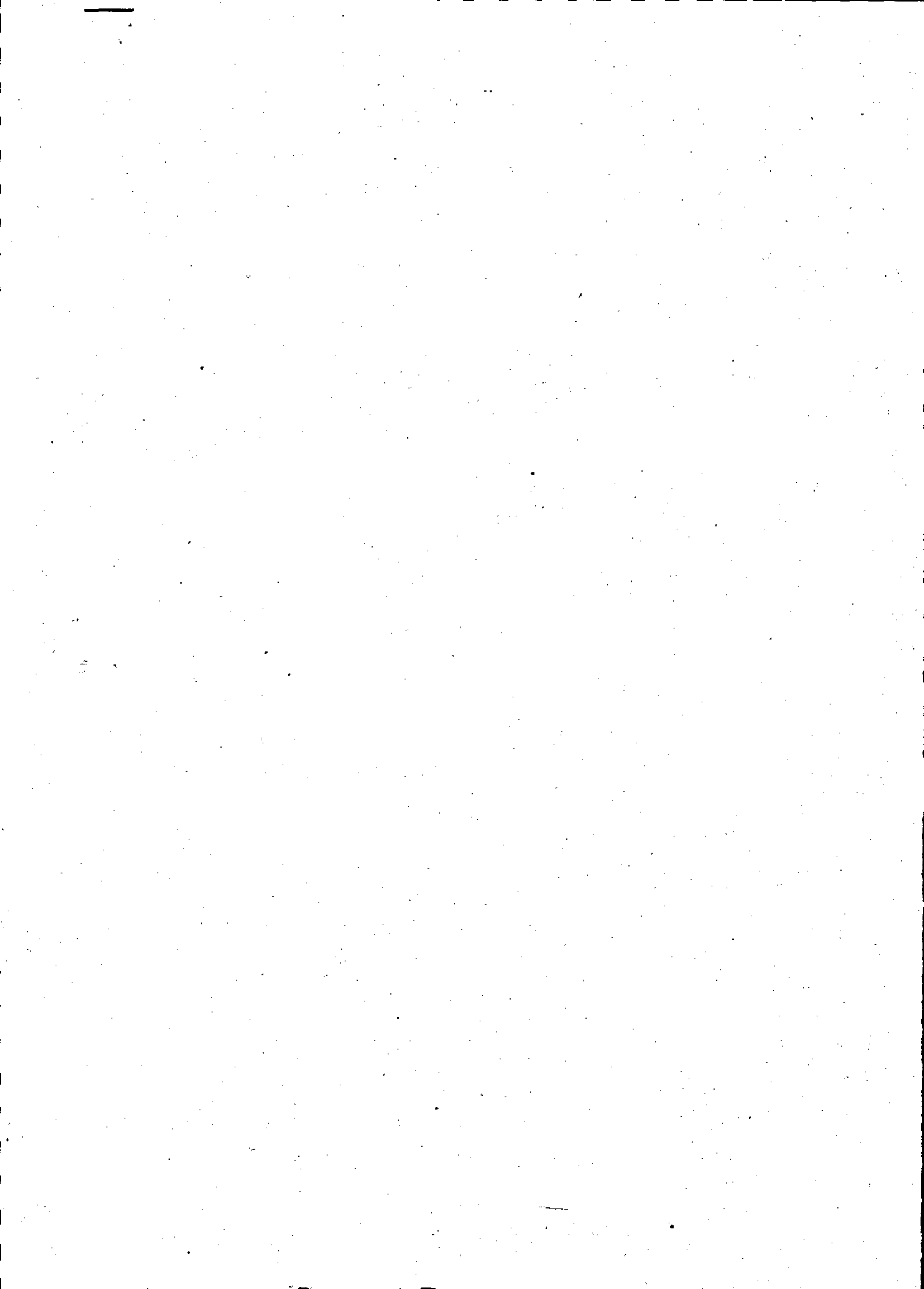
**THE ODISHA TOWN PLANNING AND IMPROVEMENT TRUST
(AMENDMENT) ACT, 2012**

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LAW DEPARTMENT

NOTIFICATION

The 19th March, 2013

No.3337-Legis-9/2009/L.—The following Act of the Odisha Legislative Assembly having been assented to by the Governor on the 6th March, 2013 is hereby published for general information.

ODISHA ACT 14 OF 2013

THE ODISHA TOWN PLANNING AND IMPROVEMENT TRUST (AMENDMENT) ACT, 2012

AN ACT FURTHER TO AMEND THE ODISHA TOWN PLANNING
AND IMPROVEMENT TRUST ACT, 1956

BE it enacted by the Legislature of the State of Odisha in the
Sixty-third Year of the Republic of India as follows:—

Short title
and
commence-
ment.

1. (1) This Act may be called the Odisha Town Planning and
Improvement Trust (Amendment) Act, 2012.

(2) It shall be deemed to have come into force on the 5th
day of August, 2008.

Amendment
of section 83.

2. Section 83 of the Odisha Town Planning and Improvement
Trust Act, 1956 shall be omitted.

Odisha Act
10 of 1957.

By Order of the Governor

S. K. MOHANTY

Principal Secretary to Government, I/c.

